

Act No. LIII of 1947

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 31st December 1947)

An Act to provide for the salaries of Ministers.

WHEREAS it is expedient to provide for the salaries of the Ministers of the Dominion of India and for matters connected therewith;

It is hereby enacted as follows:—

1. Short title and commencement:—(1) The Act may be called the Salaries of Ministers Act, 1947.

(2) It shall come into force on the first day of January, 1948.

2. Definitions.—In this Act,—

(a) “Minister” means a Minister of the Dominion of India;

(b) “residence” includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof;

(c) “maintenance” in relation to a residence includes the payment of local rates and taxes and the provision of electricity and water.

3. Salaries and allowances of Ministers.—With effect from the date on which this Act comes into force there shall be paid to each Minister a salary of three thousand rupees *per mensem*, and a sumptuary allowance of five hundred rupees *per mensem*.

4. Residences of Ministers.—(1) Each Minister shall be entitled, without payment of rent, to the use of—

(a) a fully furnished residence in New Delhi throughout his term of office and for a period of fifteen days immediately thereafter, and

(b) a fully furnished residence in Simla for such period or periods during the summer season of each year as the Governor General may by general or special order determine,

and no charge shall fall on the Minister personally in respect of the maintenance of either residence.

(2) Nothing in this section shall apply in respect of the use and occupation by any Minister of residences in New Delhi or Simla before the date on which this Act comes into force.

Price *anna* 1 or 1½d.

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